

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1368
ANSWERED ON:01.12.2014
EMPLOYEES IN CORPORATE SECTOR
Tumane Shri Krupal Balaji

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the steps taken by the Government to get rid of the problem of increasing unemployment in the country;
- (b) whether the Government is aware of the financial irregularities being committed by the corporate sector against their employees;
- (c) whether most of the employees including in private sector companies are also getting less pay/wage; and
- (d) if so, the details thereof and the reaction of the Government thereto along with the corrective steps taken by the Government in this regard?

Answer

MINISTER OF STATE (IC) FOR LABOUR & EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): Government of India has been making constant efforts through normal growth process and implementing various employment generation programmes like Prime Minister's Employment Generation Programme (PMEGP) run by Ministry of Micro, Small & Medium Enterprises, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA), Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) scheme run by Ministry of Rural Development and National Urban Livelihoods Mission (NULM) run by Ministry of Housing & Urban Poverty Alleviation.

(b) to (d): Various labour laws like the Payment of Wages Act, 1936, the Minimum Wages Act, 1948, etc. have been enacted to safeguard the interests of the workers and employees in the private sector. Under the provisions of the Minimum Wages Act, both the Central Government and the State Governments are the appropriate Government to fix, revise, review and enforce the payment of minimum wages to workers in respect of scheduled employments under their jurisdictions. The enforcement of the Minimum Wages Act, 1948 is ensured at two levels. While in the Central Sphere, the enforcement is done through the inspecting officers of the Chief Labour Commissioner (Central) commonly designated as Industrial Relations Machinery (CIRM), the compliance in the State Sphere is ensured through the State Enforcement Machinery.